

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCIVIL APPEAL NO(S). 6657/2023

M/S C AND C CONSTRUCTIONS LTD.

Appellant(s)

VERSUS

IRCON INTERNATIONAL LTD.

Respondent(s)

Date : 07-02-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) Mr. Vikas Goel, Adv.
Mr. Tarun Dua, Adv.
Mr. Pragun Dua, adv.
Ms. Anisha Dahiya, Adv.
Mr. Rahul Shyam Bhandari, AOR
Mr. Siddharth Pandey, Adv.
Mr. Vivek Gupta, Adv.
Mr. Ritesh Sharma, Adv.
Mr. Deepal Hooda, Adv.

For Respondent(s) Mr. Gaurav Pachnanda, Sr. Adv.
Mr. Sidhant Goel, Adv.
Mr. Mohit Goel, Adv.
Mr. Shubham S Saxena, Adv.
Mr. Karmanya D Sharma, Adv.
Ms. Nikita Jaitly, Adv.
Mr. Sahil Tagotra, AOR
Ms. Avni Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The submissions of the learned counsel appearing for the appellant are fully heard.

After arguing for some time, the learned senior counsel appearing for the respondent seeks time to take instructions whether the respondent wants to press the plea of estoppel in the context of the contention of the appellant that clause 49.5 of the

Agreement was void being contrary to Sections 55 and 73 of the Indian Contract Act, 1872.

List on 22nd February, 2024 as part-heard.

In the meanwhile, both the parties are permitted to file the documents which were on the record of the Arbitral Tribunal along with an application.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)